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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ ITA Nos. 404/2018 and 456/2018

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL) - 2,

..... Appellant

Through: Mr. Zoheb Hossain, Sr. Standing
Counsel with Mr. Deepak Anand, Jr. Standing
Counsel for Revenue.

versus

SINDHU TRADE LINKS LTD., Respondent

Through: Mr. Harpreet Singh Ajmani, Advocate.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

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21.08.2018

Counsel for the Revenue states that the tax effect in the present appeals is below Rs.50,00,000/- and hence in view of the Circular No. 3/2018, dated 11th July, 2018, the substantial questions of law framed need not be answered and may be left open.

Taking the statement on record, the appeals are disposed of without answering the substantial questions of law which are left open.


SANJIV KHANNA, J.


CHANDER SHEKHAR, J.

AUGUST 21, 2018

MR

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